

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2332  
ANSWERED ON:15.12.2004  
MBBS COURSE CONDUCTED IN TWO COUNTRIES  
Rawat Shri Kamla Prasad

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether several private medical colleges have invited applications from the Indian and Foreign students for pursuing the MBBS course, the study of which is proposed to be conducted in two countries;
- (b) if so, the number of such private medical colleges allowed to run MBBS course in two countries; and
- (c) the criteria /guidelines followed by the Government in granting permission to conduct such medical courses ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE ( SMT. PANABAKA LAKSHMI)

(a) to (c): With the coming into force of the Indian Medical Council (Amendment) Act, 1993, except with the prior permission of the Central Government obtained in accordance with the provisions of the Act, no person shall establish a new medical college or open a new or higher course of study in medicine or increase the admission capacity in any course of study. There is no provision under the Indian Medical Council Act, 1956 or the Regulations framed thereunder for conducting MBBS course in two different countries. Government is not aware of any such course being conducted by any private medical college.